107 Papers laid

18. The Wild Life (Protection) Bill, 1972.

19. The Rulers of Indian States (Abolition of Privileges) Bill, 1972.

20. The Seeds (Amendment) Bill, 1972.

21. The Mines and Minerals (Regulation and Development) Amendment Bill, 1972.

22. The General Insurance Business (Nationalisation) Bill, 1972.

23. The Indian Copper Corporation (Acquisition of Undertaking) Bill, 1972.

24. The Former Secretary of State Service Officer (Conditions of Service) Bill, 1972.

*25. The Constitution (Twenty-eighth Amendment) Bill, 1972.

PAPERS LAID ON THE TABLE

RFPORT OF THE LAW COMMISSION OF INDIA ON THE TRIAL AND PUNISHMENT OF SOCIAL AND ELONOMIC OFFENCES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITI RAJ SINGH CHAUDHURY): Sir, I beg to lay on the Table a copy of the Forty-seventh Report of the Law Commission of India on the Trial and Punishment of Social and Economic Offences. [Placed in Library. See No. LT-3653/72].

ORDINANCES UNDER ARTICLE 123 OF THE CONSTITUTION OF INDIA

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances: --

(i) The Payment of Bonus (Amendment) Ordinance, 1972 (No. 8 of 1972). [Placed in Library. See No. LT-3620/72].

(ii) The Sick Textile Undertakings (Taking over of Management) Ordinance, 1972 (No. 9 of 1972). [Placed in Library. See No. LT-3621/72].

NOTIFICATIONS OF MINISTRY OF FINANCE

THE MINISTER OF STATE IN THE-MINISTRY OF FINANCE (SHR K. R. GANESH)[•] Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Banking), under sub section (3) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Notification S.O. No. 575(E), dated the 4th September, 1972, publishing the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1972. [Placed in Library. See No. LT-3623/72],

(ii) Notification S.O. No. 651(E), dated the 25th September, 1972, publishing the Nationalised Banks (Management and Miscellaneous Provisions) (Third Amendment) Scheme, 1972. [Placed in Library. See No. LT-3624/72].

THIRD INTERIM REPORT OF THE THIRD PAY COMMISSION

SHRI OM MEHTA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Third Interim Report of the Third Pay Commission. [Placed in Library. See No. LT-3625/72].

INTERIM REPORT (PART I AND II) OF THE BONUS REVIEW COMMITTEE AND THE GOV-FRNMI NT RESOLUTION NOTIFYING THE ACTION TAKEN BY GOVERNMENT ON THE SAID REPORT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI-LITATION (SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table a copy each of the following papers: —

(1) Interim Report (Parts I and II) of the Bonus Review Committee.

(ii) Government Resolution No. S-33025/ 23/72 WB, dated the 19th October, 1972 (in English and Hindi) notifying the action taken by Government on the Report mentioned at (i) above. [Placed in Library. See No. LT-3629/72 for (i) and (ii)].

^{*}The Bill was passed by the Houses of Parliament during the Eightieth Session of the Rajya Satha undassented to by the Parlia idention the 27th August, 1972.